

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.NO.4 in Petition(s) for Special Leave to Appeal (Civil)
No(s).15141/2009

(From the judgement and order dated 28/04/2008 in
8081/2005 of The HIGH COURT OF GUWAHATI, ASSAM)

WPC No.

MD.MURTAZA & ORS.

Petitioner(s)

VERSUS

STATE OF ASSAM & ORS.

Respondent(s)

(With appln(s) for impleadment)

Date: 22/11/2010 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
(IN CHAMBERS)

For Petitioner(s) Mr. Rajiv Mehta,Adv.(NP)

M/S Map & Co.,Advs.(NP)

For Respondent(s) M/S Corporate Law Group,Adv.(NP)

Mr. Arun K. Sinha ,Adv

Mr. Kuldip Singh ,Adv(NP)

Mr. Ranjan Kumar Pandey ,Adv

UPON hearing counsel the Court made the following
O R D E R

Issue notice on the application for impleadment.

(G.V.Ramana)
Court Master

(Neeru Bala Vij)
Court Master